

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.474**  
**Company Application/371/2022**

**IN THE MATTER OF:**

|                             |     |            |
|-----------------------------|-----|------------|
| Ciena India Private Limited | ... | Applicant  |
| Versus                      |     |            |
| Unitech Limited             | ... | Respondent |

**Order under Section 73 (4).**

**Order delivered on 19.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the Petitioner : Mohd. Mazim Khan, AR  
For the Respondent : Mr. Siddharth Batra, Adv.

**ORDER**

Heard the submissions made by the Authorised Representative of the Petitioners as well as the Ld. Counsel for the Unitech Limited. The Ld. Counsel for the Unitech Limited has apprised about Hon'ble Supreme Court's order dated 20.01.2020 passed in Civil Appeal No.10856/2016 in the matter of Bhupinder Singh Vs. Unitech Ltd. The said Paragraph produced as under:

*(vii) "Pending further orders of this Court, there shall be a moratorium against the institution of proceedings against Unitech Limited and its subsidiaries. The moratorium shall extend to existing proceedings against the company as well as the enforcement of orders that may have been passed against the company."*

The Authorised Representative for the Petitioners has prayed for grant of time to take necessary instructions from his client to prosecute the remedies available to him under law and to withdraw the present application. Therefore, let this matter be fixed for hearing on **13.07.2023.**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**